

LIR No. 79/19

Abhishek Kumar vs. M/s Harpreet Food

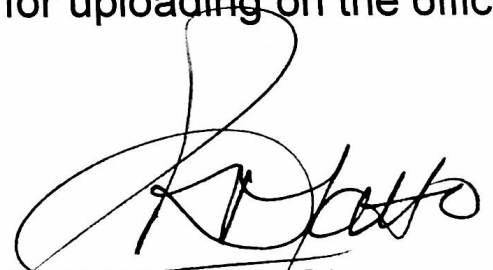
23.06.2020

Present: None for the workman.
Management is already exparte.

The matter is fixed for hearing final arguments.

Today, no one has appeared on behalf of the workman in view of spreading of Covid 19. So, the matter is ordered to be listed on enbloc date 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 4966/16

Mukesh Mishra vs. M/s Trehun Sons

23.06.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

Since, the mobile phone numbers of AR of the workman is not available, so, the notices are not issued to the ARs for the parties for hearing arguments through video conference.

Accordingly, matter is ordered to be listed on enbloc date 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 1880/16

Suresh Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

23.06.2020

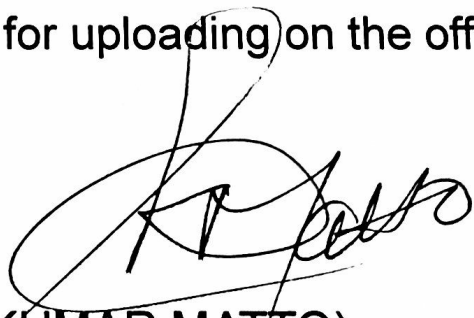
Present: None for the parties.

The matter is fixed for hearing final arguments.

Since, the mobile phone numbers of ARs of both the parties are not available, so, the notices are not issued to the ARs for the parties for hearing arguments through video conference.

Accordingly, matter is ordered to be listed on enbloc date 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 1976/18

Vikram Dutt vs. M/s H.T. Media Ltd.

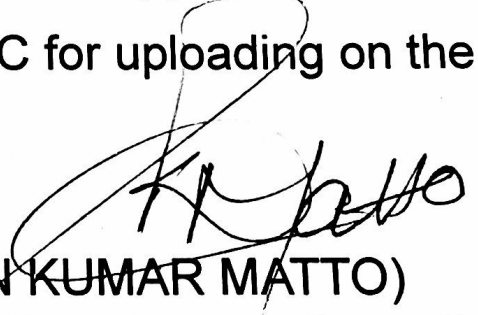
23.06.2020

Present: None for the parties.

The matter is fixed today for framing of issues.

In view of spreading of covid-19, no one has appeared on behalf of any of the parties. Since, mobile phone numbers of ARs of all the parties are not available, so, the matter is ordered to be listed on the enbloc date on 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 1977/18

Mukesh Malhotra vs. M/s H.T. Media Ltd.

23.06.2020

Present: None for the parties.

The matter is taken up today for framing of issues through video conference, in view of spreading of covid-19, no one has appeared on behalf of any of the parties. Since, mobile phone numbers of ARs of all the parties are not available, so, the matter is ordered to be listed on the enbloc date on 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 1978/18

Rajinder Prasad Sharma vs. M/s H.T. Media Ltd.

23.06.2020

Present: None for the parties.

The matter is taken up today for framing of issues through video conference, in view of spreading of covid-19, no one has appeared on behalf of any of the parties. Since, mobile phone numbers of ARs of all the parties are not available, so, the matter is ordered to be listed on the enbloc date on 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

A handwritten signature in black ink, appearing to read 'P. K. Matto', is written over a large, loopy circular mark.

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 1979/18

Raj Kumar Naurvi vs. M/s H.T. Media Ltd.

23.06.2020

Present: None for the parties.

The matter is taken up today for framing of issues through video conference, in view of spreading of covid-19, no one has appeared on behalf of any of the parties. Since, mobile phone numbers of ARs of all the parties are not available, so, the matter is ordered to be listed on the enbloc date on 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 4227/18

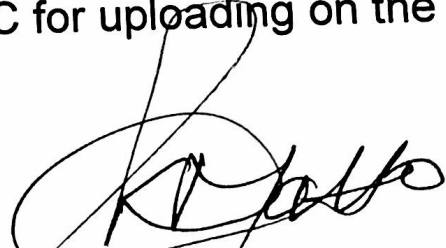
Vipin Kumar Sharma vs. M/s The Swastik Marketing Co.

23.06.2020

Present: None for the parties.

The matter is taken up today for framing of issues through video conference, in view of spreading of covid-19, no one has appeared on behalf of any of the parties. Since, mobile phone numbers of ARs of all the parties are not available, so, the matter is ordered to be listed on the enbloc date on 22.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 2818/16

Brij Kishore vs. M/s Prime Cable India

23.06.2020

Present: Sh. Sanjay Sharma, AR for the workman.
Sh. Sanjay Kumar, AR for the management.

The matter is pre-poned for today for hearing further final arguments through video conference as the notices to the ARs of the parties were issued through whatsapp for today.

At the request of Authorized Representatives of both the parties, matter stands adjourned for 02.07.2020 for the same purpose. As the Ld. AR for the workman has submitted that his file is lying in his chamber of Karkardooma Court and he could bring the file. Ld. AR for the management has also submitted that his office is situated in Defence Colony, which has been declared as containment zone, so, he could not bring the file and seeks adjournment.

Accordingly, matter stands adjourned for hearing further final arguments on 02.07.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR/MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.06.2020

LIR No. 2016/16

Surjit Kumar vs M/s Prime Cable Industries

23.06.2020

Present: Sh. Sanjay Sharma, AR of the workman.

Sh. Sanjay Kumar, AR of the management.

Matter was preponed for today for passing award after serving notices to the ARs of the parties through whatsapp for appearing through Video Conferencing.

Vide my separate award of even date, the statement of claim filed by the claimant has been dismissed. The reference has been answered accordingly.

A copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Dist./Area concerned for publication as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

Ahalmad of this court is directed to send the copy of this order and copy of award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
23.06.2020.-